

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated 21 SEP 1993
469 of 1993.

APPLICATION NO(S)

APPLICANTS: K. Premananda Kemath

Chief General Manager,

~~TELECOMUNICATIONS, KARNATAKA & OTHER.~~

TO.

1. Sri. M. Madavacher,
Advocate, No. 101,
Uttaral, Behind
Apex Bank, Srinagar,
Bangalore-50.
2. Sri. M. Vasudeva Rao,
Central Govt. Stng. Counsel,
High Court Building,
Bangalore-1.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed ~~Second Bench~~ ^{Second Floor} ~~Bench~~ in the
above said application(s) on _____.

Issued

On

26

for N. J. Rao S.
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

21/9/93

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL:BANGALORE

DATED THIS THE 2ND DAY OF SEPTEMBER,1993.

PRESENT:

Hon'ble Mr.Justice P.K.Shyamsundar, .. Vice-Chairman.

And

Hon'ble Mr.V.Ramakrishnan, .. Member(A)

APPLICATION NUMBER 469 OF 1993

K.Premananda Kamath
S/o K.Vamana Kamath, 60 years,
Bhasha Compound,
Near Select Cinema, Cowl Bazar,
Bellary-2. .. Applicant.

(By Sri M.Madhavachar, Advocate)

v.

1. Chief General Manager,
Telecommunications, Karnataka
Circle, Bangalore-560 009.
2. The Telecom District,
Engineer, Department of Telecom,
Bellary. .. Respondents.

(By Sri M.Vasudeva Rao, Standing Counsel)

This application having come up for admission to-day after notice, Hon'ble Vice-Chairman made the following:-

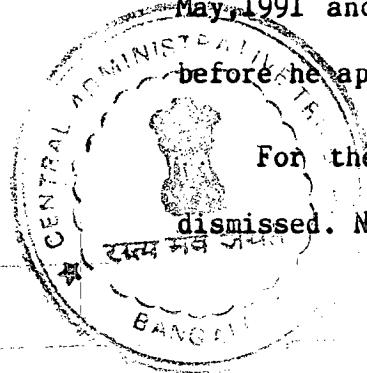
O R D E R

We have heard Mr. M.Madhavachar, learned counsel for the applicant and Sri M.Vasudeva Rao, learned Standing Counsel for the respondents. We admit this application and dispose off it by making the following order.

2. The applicant's grievance is that he is entitled to a higher pension than what has been granted, the same having been fixed at Rs.912/- following his retirement on the 31st of May,1991. His grievance is that his pay itself should have been fixed on a higher scale and pension drawn on the basis of the higher scale. We do not know how tenable that claim is.

But, then if he wanted a higher pension he should have agitated

the matter immediately after he had retired, at any rate, soon after the pension was fixed at Rs.912/- ignoring his claim for higher pension based on increased pay. Even the applicant cannot take exception to the pension as fixed based on the salary he had drawn on the average of 10 months pay before his retirement. The amount of Rs.912/- which is fixed as pension is appropriate. What he says is his pay itself should have been fixed at a higher scale and on that basis retirement benefits of pension etc. should have been computed. That aspect we cannot investigate because all that happened when he retired in the month of May, 1991 and he has allowed much grass to grow under his feet before he approached this Tribunal.



For the aforesaid reasons, this application fails and is dismissed. No costs.

Sd/-
V
MEMBER(A)

Sd/-
V
VICE-CHAIRMAN.

TRUE COPY
R. DELL
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE
21/9/93